Office of Directorate General of Foreign Trade
New Delhi 110003

Para 4.7 Decision

Meeting No. 06/82/2018 of 2018-19 dated 26.07.2018 (actually held on 29.08.2018 and 07.09.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri A.K Srivastava, Addl. DGFT, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Panigrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 05/82/2018 of 2018-19 dated 19.06.2018 (actually held on 26.07.2018, 16.08.2018 and 17.08.2018) and approved the same

MEETING NUMBER : 6/82-ALC4/2018 **MEETING DATE** : 26.07.2018

1

Case No.:419/4/82-ALC4/2017	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00427/AM18/	RLA File :05/24/040/00062/AM15/	Lic.No/Date:0510386899 20.05.2014	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
Tablets Phenoxymethylpencillin 250mg. Each Tablet Contains : Phenoxymethylpencillin Potassium BP eq. to Phenoxymethylpencillin 250mg.	1 Number	Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP - (Powder Form)	282.73 mg/per tablet
Tablets Phenoxymethylpencillin 250mg. Each Tablet Contains : Phenoxymethylpencillin Potassium BP eq. to Phenoxymethylpencillin 250mg.	1 Number		

RA concerned may take further necessary action as per above decision of NC.

2

Case No.:231/4/82-ALC4/2017	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00239/AM18/	RLA File :22/24/040/00041/AM15/	Lic.No/Date:2210015070 27.08.2014	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg

Cephalexin oral Suspension BP 125mg/5ml, 60ml Bottle (each 5ml containing Cephalexin Monohydrate equivalent to 125 of Cephalexin)	Numbers	1.	Cephalexin Monohydrate IP	1650 mg/60 ml bottle

RA concerned may take further necessary action as per above decision of NC.

3

Case No.:491/4/82-ALC4/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
HQ File :01/82/050/00499/AM18/	RLA File :03/95/040/00847/AM15/	Lic.No/Date:0310792906 14.01.2015	Defer Date:

Decision: Deferred for comments of TE

4

Case No.:84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Aldehyde C-11 Undecylic	1kg	1.	C-11 Alcohol	1.67

RA may take appropriate action as per the decision of Norms Committee

5

Case No.:113/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 5/AM19 meeting dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
MTF Intermediate	1kg	1.	Ethyl Lactate	0.82
		2	Ethyl acrylate	0.70

RA may take appropriate action as per the decision of Norms Committee

6

Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File	RLA File	Lic.No/Date:0510397164	

:01/82/050/01681/AM16/	:05/23/040/00338/AM16/	31.12.2015	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
1	Irinotecan Hydrochloride Injections 500mg.	18967.000 Nos.	1.	RUBBER STOPPERS FOR PHARMACEUTICAL ARTICLES USE WPS S10-F451 4432/50G B240 WESTARRS/SP06 Rubber Stoppers 20mm dia coated - for glass bottles.	Relevant as per packing policy
			2	VADIN30R 30 ML ISO TYPE 1 TUBULAR GLASS VIAL, 20MM CRIMP NECK. Glass vials, 30ml Capacity.	
			3	CAMPTOTHECIN. Assay: NLT 95%	20.871 kg
			4	IODOBENZENE DIACETATE. Melting Range: 158 to 160.	48.115 kg
			5	SILICA GEL. Moisture Content: NMT 6%	64.725 kg
2	Irinotecan Hydrochloride Injections 300mg.	27347.000 Nos.	1	RUBBER STOPPERS FOR PHARMACEUTICAL ARTICLES USE WPS S10-F451 4432/50G B240 WESTARRS/SP06 Rubber Stoppers 20mm dia coated - for glass bottles.	Relevant as per packing policy
			2	VADIN30R 30 ML ISO TYPE 1 TUBULAR GLASS VIAL, 20MM CRIMP NECK. Glass vials, 30ml Capacity.	
			3	CAMPTOTHECIN. Assay: NLT 95%	18.056 kg
			4	IODOBENZENE DIACETATE. Melting Range: 158 to 160.	41.624 kg
			5	SILICA GEL. Moisture Content: NMT 6%	56.00 kg

			6	VADIN20R 20 ML ISO AMBER TYPE 1 TUBULAR GLASS VIAL, 20MM CRIMP NECK. Glass vial 20 ml capacity.	Relevant as per packing policy
3	Irinotecan Hydrochloride Injections 100 mg.	194878.000 Nos.	1	CAMPTOTHECIN. Assay: NLT 95%	44.931 kg
			2	IODOBENZENE DIACETATE. Melting Range: 158 to 160.	103.582 kg
			3	SILICA GEL. Moisture Content: NMT 6%	139.338 kg
			4	RUBBER STOPPERS FOR PHARMACEUTICAL ARTICLES USE WPS S10-F451 4432/50G B240 WESTARRS/SP06 OR 1242 W 1888/ GREY WESTAR RS SIL 1 - Rubber Stoppers 20mm dia coated - for glass bottles.	Relevant as per packing policy
			5	VADIN6R 6 ML ISO TYPE 1 TUBULAR GLASS VIAL 20MM CRIMP NECK. Glass Vial 6 ml capacity.	
4	Irinotecan Hydrochloride Injections 40mg.	59328.000 Nos.	1	CAMPTOTHECIN. Assay: NLT 95%	5.472 kg
			2	IODOBENZENE DIACETATE. Melting Range: 158 to 160.	12.614 kg
			3	SILICA GEL. Moisture Content: NMT 6%	16.970 kg
			4	RUBBER STOPPERS FOR PHARMACEUTICAL ARTICLES USE WPS S10-F451 4432/50G B240 WESTARRS/SP06 OR 1242 W 1888/ GREY WESTAR RS SIL 1 - Rubber Stoppers 20mm dia coated - for glass bottles.	Relevant as per packing policy
			5	VADIN6R 6 ML ISO TYPE 1 TUBULAR GLASS VIAL 20MM	

				CRIMP NECK. Glass Vial 6 ml capacity.	

RA may take appropriate action as per the decision of Norms Committee

	Case No.:476/4/82-ALC4/2017	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00484/AM18/	RLA File :07/24/040/00026/AM17/	Lic.No/Date:0710109705 25.04.2016	

7

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Caffeine Powder	14000.000 kg	1.	Crude Caffeine (decaffeination from green coffee) Purity 55.32% Powder	22000 kg
Coffee Extracts Powder	3200.000 kg	1	Crude Caffeine (decaffeination from green coffee) Purity 55.32% Powder	6160 kg

The above norms is allowed as one time basis and no repeat licence is allowed

RA may take appropriate action as per the decision of Norms Committee

	Case No.:477/4/82-ALC4/2017	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00485/AM18/	RLA File :07/24/040/00120/AM17/	Lic.No/Date:0710110078 12.07.2016	

8

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Caffeine Powder	8500.000 kg	1.	Crude Caffeine (decaffeination from green coffee) Purity 55.32% Powder	10921 kg
Coffee Extracts Powder	1600.000 kg	1	Crude Caffeine (decaffeination from green coffee) Purity 55.32% Powder	3159 kg

The above norms is allowed as one time basis and no repeat licence is allowed

RA may take appropriate action as per the decision of Norms Committee

9	**Case No.:21/17/82-ALC4/2016**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00982/AM17/	RLA File :03/94/040/00548/AM17/	Lic.No/Date:0310808830 27.10.2016	Defer Date:

Decision: Committee considered case as per agenda and it was decided to call from the firm complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis .

	Case No.:224/4/82-ALC4/2017	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00232/AM18/	RLA File :09/24/040/00397/AM17/	Lic.No/Date:0910064446 07.12.2016	

10 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Daclatasvir Dihydrochloride1H	1kg	1.	4,4-Bis(Chloromethyl)Biphenyl	1.00 kg
		2	BOC-L-Proline (OR) N-BOC-PROLINE	1.15 kg
		3	N-(Methoxycarbonyl)-L-valine (or) Moc-l-valine	0.55 kg
		4	1-(3-Dimethylaminopropyl)-3-ethylcarbodiimide hydrochloride(EDC-HCL) or EDC-HCL OR N-(3-Dimethylaminopropyl)-N-ethylcarbodiimide hydrochloride (EDC)	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

11	**Case No.:200/4/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00208/AM18/	RLA File :09/24/040/00473/AM17/	Lic.No/Date:0910064484 14.12.2016	

Decision: Deferred for comments of TE

	Case No.:29/4/82-ALC4/2017	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00037/AM18/	RLA File :08/24/040/00118/AM17/	Lic.No/Date:0810139459 04.01.2017	

12 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl 5-Nitroisophthalate	1 kg	1	Isophthalic Acid	0.818 kg
		2	Methanol	0.88 kg

RA may take appropriate action as per the decision of Norms Committee

13	**Case No.:173/4/82-ALC4/2017**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00181/AM18/	RLA File :09/24/040/00535/AM17/	Lic.No/Date:0910064554 05.01.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
2-Ethyl-3,4-Ethylenedioxy thiophene (Ethyl EDOT)	1 kg	1	Diethyl Thioglycolate	2.50
		2	1,2, - Butanediol	2.50
		3	Diethyl Oxalate	2.00
		4	Dimethyl formamide	1.00
		5	Ethylene dichloride	2.50
		6	Methanol	2.00
		7	Sodium methoxide solution	4.46

RA may take appropriate action as per the decision of Norms Committee

14	**Case No.:229/4/82-ALC4/2017**	Party Name:AAP PHARMA TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00237/AM18/	RLA File :09/24/040/00513/AM17/	Lic.No/Date:0910064583 13.01.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tert-Butyl ((5S,10R,Z)-5-amino-9-Fmoc amino-13,13-dimethyl-3,6-dioxo-1,1,1-triphenyl-7,12-dioxa -2,8-diazatetradec-8-en-10-yl)carbamate (CNOH-4)	1 kg	1	Fmoc-Asn(Trt)-OH (N-Fmoc, N-Trityl L-Aspargine)	1.20 kg
		2	Boc-Ser (tBu)-OH	0.75 kg

RA may take appropriate action as per the decision of Norms Committee

15	**Case No.:72/4/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00080/AM18/	RLA File :03/94/040/00969/AM17/	Lic.No/Date:0310810717 24.01.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import Product	Quantity Allowed in kg
1	CLARITHROMYCIN	1 kg	1	CLARITHROMYCIN	0.2778

	GRANULES 27.5%		2	ACETONE	1.00
2	CLARITHROMYCIN GRANULES 33%	1 kg	3	CLARITHROMYCIN	0.3333
			4	ACETONE	1.00
3	CLARITHROMYCIN GRANULES 40%	1 kg	5	CLARITHROMYCIN	0.404
			6	ACETONE	1.00
4	CLARITHROMYCIN GRANULES 42%	1 kg	7	CLARITHROMYCIN	0.4242
			8	ACETONE	1.00
5	CLARITHROMYCIN GRANULES 43%	1 kg	9	CLARITHROMYCIN	0.4343
			10	ACETONE	1.00

RA may take appropriate action as per the decision of Norms Committee

16

Case No.:71/4/82-ALC4/2017	Party Name:FERMENTA BIOTECH LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00079/AM18/	RLA File :03/94/040/00970/AM17/	Lic.No/Date:0310810834 31.01.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ergocalciferol Oral Solution USP (Vitamin D2 1.0 to 4.0 MIU in Edible Oil - Soyabean/Corn/Arachis/MCT Oil)	1kg	1.	Ergocalciferol (Vitamin D2)	0.0255 kg

RA may take appropriate action as per the decision of Norms Committee

17

Case No.:149/4/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00157/AM18/	RLA File :09/24/040/00574/AM17/	Lic.No/Date:0910064617 31.01.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
LUMEFANTRINE	1 kg	1	2,7-Dichloro-9H-Fluorene	0.76
		2	Sodium Borohydride	0.06
		3	Di-Butylamine	0.50
		4	p-Chloro Benzaldehyde	0.3476
		5	Activated Carbon (CECA ENO PC)	0.011
		7	Methylene Dichloride	3.24

		8	Dimethyl formamide	1.30
		9	n-Heptane	1.77

RA may take appropriate action as per the decision of Norms Committee

18

Case No.:184/4/82-ALC4/2017	Party Name:M.R.LABORATOARIES PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00192/AM18/	RLA File :09/24/040/00544/AM17/	Lic.No/Date:0910064621 31.01.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
DICLOFENAC PELLETS 40%	1kg	1.	Diclofenac Sodium BP/USP	0.404
		2	Ethyl Cellulose NF Grade	0.035
		3	Isopropyl Alcohol	1.00

RA may take appropriate action as per the decision of Norms Committee

19

Case No.:187/4/82-ALC4/2017	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00195/AM18/	RLA File :09/24/040/00536/AM17/	Lic.No/Date:0910064655 07.02.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Cefpodoxim Proxetil	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.708
		2	2- Mercapto- Benzothiazol- 2- Aminothiazole- 4yl- Methoxyimino Acetate (MAEM)	0.8378
		3	Dimethyl Carbonate (DMC)	1.60
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.189
		5	Methanol	4.00
		6	Methane sulfonic acid	0.45
		7	Acetone	1.41
		8	Trimethyl orthoformate(TMOF)	0.70
		9	Dimethyl Acetamide (DMAC)	2.35
		10	Toluene	2.22

		11	Sodium iodide	0.28
		12	Activated Carbon	0.100

RA may take appropriate action as per the decision of Norms Committee

20	**Case No.:190/4/82-ALC4/2017**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Reject**
	HQ File :01/82/050/00198/AM18/	RLA File :09/24/040/00547/AM17/	Lic.No/Date:0910064659 07.02.2017	

Decision: Committee considered the case as per agenda and it has been observed that no details Chemistry Molecular weight as per Appendix 4E and past production. It was decided to reject the case.

21	**Case No.:68/4/82-ALC4/2017**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00076/AM18/	RLA File :03/94/040/01005/AM17/	Lic.No/Date:0310811143 13.02.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
1	GLIPIZIDE EXTENDED-RELEASE TABLETS 10 MG. Each Tablet contains (i) Glipizide USP - 10 mg.,	83402400.000 Number	1.	GLIPIZIDE USP	850.07
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	2064.2
			3	SENTRY POLYOX WSR N80 FP NF	12911.5
			4	SENTRY POLYOX WSR 303 NF	7249.5
2	NIFEDIPINE EXTENDED-RELEASE TABLETS USP. 30 MG. Each Tablet contains (i) Nifedipine USP - 30 mg.,	68942460.000 Number	1	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	1445.7
			2	SENTRY POLYOX WSR N80 FP NF	6806.6
			3	SENTRY POLYOX WSR COAGULANT NF	3260.8
3	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 10 MG. Each Tablet contains (i) Oxybutynin Chloride USP-10 mg,	17006803.000 Number	1	OXYBUTYNIN CHLORIDE USP	173.5
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	420.9
			3	SENTRY POLYOX WSR N80 FP NF	2632.8
			4	SENTRY POLYOX WSR 303 NF	1478.3

RA may take appropriate action as per the decision of Norms Committee

	Case No.:58/4/82-ALC4/2017	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00066/AM18/	RLA File :03/95/040/00361/AM17/	Lic.No/Date:0310811245 15.02.2017	Defer Date:
22	**Decision:** Committee considered the case as per agenda and it was decided to give the firm final reminder to the firm to furnish the following information within 15 day from the upload of minutes of the meeting on DGFT website otherwise case will be treated as reject: i. Complete chemical reaction molecular weight Structural formula of import and export item showing % yield of every stage of reaction. ii. Past production consumption data duly certified by Central Excise / GST iii. Calculation sheet to arrive at the row material			

	Case No.:148/4/82-ALC4/2017	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00156/AM18/	RLA File :09/24/040/00622/AM17/	Lic.No/Date:0910064689 16.02.2017	
23	**Decision:** Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed. **The above norms is allowed as one time basis and no repeat licence is allowed** RA may take appropriate action as per the decision of Norms Committee			

	Case No.:98/4/82-ALC4/2017	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00106/AM18/	RLA File :05/24/040/00551/AM17/	Lic.No/Date:0510401730 21.02.2017	
24	**Decision:** Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms As applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed. RA may take appropriate action as per the decision of Norms Committee			

	Case No.:143/4/82-ALC4/2017	Party Name:MICRO LABS LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00151/AM18/	RLA File :07/24/040/00375/AM17/	Lic.No/Date:0710111158 21.02.2017	

25 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin and Potassium Clavulanate 375 mg (Each tablet Contains Amoxicillin Trihydrate 250 mg and Potassium Clavulanate 125 mg)375 kg	Number	1.	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	292.63 mg/tablet
		2	DILUTED CLAVULANATE POTASSIUM (1.1)	303.773 mg/tablet

			BP/EP/IP/USP	
Amoxicillin and Potassium Clavulanate 375 mg (Each tablet Contains Amoxicillin Trihydrate 250 mg and Potassium Clavulanate 125 mg)375 kg	number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	292.63 mg/tablet
		2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	303.773 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

	Case No.:63/4/82-ALC4/2017	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00071/AM18/	RLA File :03/94/040/00998/AM17/	Lic.No/Date:0310811363 22.02.2017	

26 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.850 kg
		2	N-Propanol	0.500 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:64/4/82-ALC4/2017	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00072/AM18/	RLA File :03/94/040/00997/AM17/	Lic.No/Date:0310811361 22.02.2017	

27 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
METHYL PARABEN	1 kg	1.	Para Hydroxy Benzoic Acid	0.969 kg
		2	Methanol	0.500 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:181/4/82-ALC4/2017	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
28	HQ File :01/82/050/00189/AM18/	RLA File :09/24/040/00561/AM17/	Lic.No/Date:0910064725 24.02.2017	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain their case.

29	**Case No.:183/4/82-ALC4/2017**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00191/AM18/	RLA File :09/24/040/00612/AM17/	Lic.No/Date:0910064722 24.02.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Succinate	1 kg	1.	(R)-9-(2-Phosphonyl Methoxy Propyl) adenine	0.769 kg
		2	Chloromethyl Isopropyl Carbonate	1.3527 kg

RA may take appropriate action as per the decision of Norms Committee

30	**Case No.:155/4/82-ALC4/2017**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00163/AM18/	RLA File :09/24/040/00625/AM17/	Lic.No/Date:0910064733 28.02.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
2-Ethyl-3,4-Ethylenedioxy thiophene (Ethyl EDOT)	1 kg	1	Diethyl Thioglycolate	2.50
		2	Ethylene dichloride	2.50

RA may take appropriate action as per the decision of Norms Committee

31	**Case No.:37/4/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00045/AM18/	RLA File :52/24/040/00048/AM17/	Lic.No/Date:5210042198 01.03.2017	Defer Date:

Decision: Deferred for comments of TE

32	**Case No.:76/4/82-ALC4/2017**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00084/AM18/	RLA File :03/94/040/01078/AM17/	Lic.No/Date:0310811511 01.03.2017	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm following information:

i) Copy of Drug Manufacturing licence (DML)

ii) Copy Master Batch Formula (MBF)

iii) **Generic name of the import and export item.**

The firm has advised to furnish the information within 15 days, failing which case will be rejected

	Case No.:80/4/82-ALC4/2017	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00088/AM18/	RLA File :03/94/040/01072/AM17/	Lic.No/Date:0310811513 01.03.2017	Defer Date:

33 **Decision: Committee considered the case as per agenda and it was decided to call from the firm following information:**

i) Copy of Drug Manufacturing licence (DML)
ii) Copy Master Batch Formula (MBF)
iii) Generic name of the import and export item.

The firm has advised to furnish the information within 15 days, failing which case will be rejected

	Case No.:133/4/82-ALC4/2017	Party Name: GLOBAL MEDICINES LTD,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00141/AM18/	RLA File :34/24/040/00322/AM17/	Lic.No/Date:3410043014 09.03.2017	

34 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP as per details below:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glycine (200 MESH) Net Content Per 1 MT : Glycine	176.000 MT	1	Glycine (Granular 30-80 Mesh)	176.000 MT

RA may take appropriate action as per the decision of Norms Committee

	Case No.:154/4/82-ALC4/2017	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approvede**
	HQ File :01/82/050/00162/AM18/	RLA File :09/24/040/00651/AM17/	Lic.No/Date:0910064772 09.03.2017	

35 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
4-AMINO-5-FLUORO-1-[(2R,5S)-2-(HYDROXYMETHYL)-1,3-OXATHIOLAN-5-YL]-1,2-DIHYDROPYRIMIDIN-2-ONE (EMO / EMT)	1 Kg.	1.	Glyoxalic acid 50%	2.234
		2	2,5-Dihydroxy-1,4-Dithiane	0.90
		3	5-Fluoro Cytosine	1.348
		4	Di Potassium Hydrogen Orthophosphate	2.07
		5	Sodium Borohydride (SBH)	0.50

6	Isopropyl Alcohol	6.80
7	Cyclohexane	7.90
8	Toluene	1.93
9	Di Methyl Formamide (DMF)	0.84
10	Hexa Methyl Disilazane (HMDS)	1.86
11	Methylene Di Chloride (MDC)	6.00

RA concerned may take further necessary action as per above decision of NC

36	**Case No.:21/4/82-ALC4/2017**	Party Name:BIOMIR VENTURE LLP	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00029/AM18/	RLA File :31/83/040/00174/AM17/	Lic.No/Date:3110066623 15.03.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied subject to DML for product under export. RA shall verify at the time of EODC.

RA concerned may take further necessary action as per above decision of NC

37	**Case No.:135/4/82-ALC4/2017**	Party Name:RIDDHI PHARMA	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00143/AM18/	RLA File :34/24/040/00355/AM17/	Lic.No/Date:3410043042 20.03.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1,3 DICHLORO ACETONE	1 kg	1	1, 3 DICHLORO 2-PROPANOL	1.069
		2	SODIUM DICHROMATE	1.700

RA may take appropriate action as per the decision of Norms Committee

38	**Case No.:244/4/82-ALC4/2017**	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00252/AM18/	RLA File :03/94/040/01115/AM17/	Lic.No/Date:0310811950 20.03.2017	

Decision: In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
(S,S)-2,8-	1 kg	1	PYRIDINE-2-3 DICARBOXYLIC ACID / 2,3-	3.31

DIAZABICYCLO NONANE			PYRIDINEDICARBOXYLIC ACID	
		2	BENZYL AMINE	2.21
		3	D-TARTARIC ACID	1.00
		4	SODIUM BOROHYDRIDE POWDER	0.414
		5	1,2-DIMETHOXYETHANE / MONOGLYME	1.50

RA may take appropriate action as per the decision of Norms Committee

	Case No.:245/4/82-ALC4/2017	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00253/AM18/	RLA File :03/94/040/01131/AM17/	Lic.No/Date:0310811953 20.03.2017	

39 **Decision:** In the light of earliedr decfition taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Clindamycin & Benzoyl Peroxide Gel 1%/0.05% (Pack Size 25gm)
Clindamycin & Benzoyl Peroxide Gel 1%/0.05% (Pack Size 35gm)
Clindamycin & Benzoyl Peroxide Gel 1%/0.05% (Pack Size 50gm)

S.NO.	Import Items	For export of 1 No. **packs**		
		25MG/ pack	35MG/ pack	50MG/ pack
1	Clindamycin Phosphate USP	262.5 mg	367.5 mg	525.0 mg
2	HYDROUS BENZOYL PEROXIDE USP	1312.50 mg	1837.50 mg	2625.0 mg

RA may take appropriate action as per the decision of Norms Committee.

40	**Case No.:92/4/82-ALC4/2017**	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00100/AM18/	RLA File :03/95/040/00995/AM17/	Lic.No/Date:0310812040 23.03.2017	Defer Date:

Decision: Deferred for comments of TE

	Case No.:193/4/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00201/AM18/	RLA File :09/24/040/00659/AM17/	Lic.No/Date:0910064836 24.03.2017	

41 **Decision:** In the light of earlier decision taken by NC in its 4/82 meeting dated 03.07.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg

METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXY ACRYLATE	1 kg	1	3-ISOCHROMANONE	0.957
		2	O-XYLENE	1.04
		3	SODIUM METHOXIDE POWDER	0.416
		4	METHANOL	2.31

RA may take appropriate action as per the decision of Norms Committee

42	**Case No.:274/4/82-ALC4/2017**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00282/AM18/	RLA File :03/94/040/01147/AM17/	Lic.No/Date:0310812082 25.03.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PARA ANISIC ACID	1 kg	1	Para Hydroxy Benzoic Acid	1.068 kg

RA may take appropriate action as per the decision of Norms Committee

43	**Case No.:114/4/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00122/AM18/	RLA File :05/24/040/00636/AM17/	Lic.No/Date:0510402098 30.03.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

44	**Case No.:119/4/82-ALC4/2017**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00127/AM18/	RLA File :22/24/040/00114/AM17/	Lic.No/Date:2210015679 30.03.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected.

45	**Case No.:118/4/82-ALC4/2017**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00126/AM18/	RLA File :22/24/040/00121/AM17/	Lic.No/Date:2210015682 31.03.2017	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its

3/AM19 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CLARITHROMYCIN GRANULES 42% (SUSPENSION GRADE)	1 kg	1	CLARITHROMYCIN	0.4242 kg
		2	CARBOPOL	0.30 kg
		3	HPMC Phthalate	0.30 kg
		4	ACETONE	2.00 kg

RA may take appropriate action as per the decision of Norms Committee

46	**Case No.:195/4/82-ALC4/2017**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00203/AM18/	RLA File :09/24/040/00692/AM17/	Lic.No/Date:0910064849 31.03.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
2-Ethyl-3,4-Ethylenedioxy thiophene (Ethyl EDOT)	1 kg	1	Diethyl Thioglycolate	2.50
		2	1,2, - Butanediol	2.50
		3	Ethylene dichloride	2.50

RA may take appropriate action as per the decision of Norms Committee

47	**Case No.:202/4/82-ALC4/2017**	Party Name:VET BIOCHEM INDIA PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00210/AM18/	RLA File :31/83/040/00177/AM17/	Lic.No/Date:3110066645 31.03.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

The committee allowed the above norms for one time basis and no repeat licence is allowed on these norms.

RA concerned may take further necessary action as per above decision of NC

48	**Case No.:109/4/82-ALC4/2017**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00117/AM18/	RLA File :08/24/040/00475/AM17/	Lic.No/Date:0810140009 03.04.2017	

Decision: In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
RASPBERRY KETONE/ 4-(4-HYDROXYPHYENYL) BUTANE - 2 - ONE WHITE CRYSTALLINE POWDER	1 kg	1	p-HYDROXY BENZALDEHYDE (LIGHT YELLOW CRYSTALLINE POWDER), PARA HYDROXY BENZALDEHYDE, 4-HYDROXY BENZALDEHYDE	1.69 kg
		2	ACETONE (COLORLESS LIQUID)	0.802 kg

RA may take appropriate action as per the decision of Norms Committee

49	**Case No.:112/4/82-ALC4/2017**	Party Name: HELLO PAINTS (P) LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00120/AM18/	RLA File :05/23/040/00629/AM17/	Lic.No/Date:0510402146 03.04.2017	

Decision: In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
THYMOL (ABOVE 95% PURITY)	1 kg	1	META CERESOL ABOVE 95% PURITY	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

50	**Case No.:131/4/82-ALC4/2017**	Party Name:PANOLI INTERMEDIATES (INDIA) PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00139/AM18/	RLA File :34/24/040/00281/AM17/	Lic.No/Date:3410043093 03.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
H. ACID	1 kg	1	REFINE NAPHTHALENE	1.00
		2	CAUSTIC SODA FLAKES	2.00
		3	SODA ASH	1.40

RA may take appropriate action as per the decision of Norms Committee

51	**Case No.:201/4/82-ALC4/2017**	Party Name:UMA ENTERPRISE	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0810139999	

:01/82/050/00209/AM18/	:08/24/040/00504/AM17/	03.04.2017	

Decision: In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
META CHLOROPER BENZOIC ACID	1 kg	1	META CHLORO BENZOYL CHLORIDE	1.00 kg
		2	TERTIARY BUTANOL	0.50 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:204/4/82-ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00212/AM18/	RLA File :05/24/040/00655/AM17/	Lic.No/Date:0510402142 03.04.2017	

52

Decision: In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed
Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005% / 0.5%w/v, 2.5ml (LATONCURE) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 55.494 Gram of Bulk Drug)	1No.	TIMOLOL MALEATE USP	17.94 mg
Timolol Maleate Long Acting Ophthalmic Solution 0.5%w/v, 5ml (TIMATIMSUN) Each ml contains Timolol Maleate USP 6.83 mg equivalent to Timolol 5.0 mg (Equivalent to 669.340 Gram of Bulk Drug)	1No.	TIMOLOL MALEATE USP	35.88 gm
Latanoprost and Timolol Maleate Ophthalmic Solution, 0.005% / 0.5% w/v, 2.5ml (LATOCOM Sterile Eye Drops) Each ml contains Timolol Maleate 6.83 mg equivalent to Timolol 5 mg (Equivalent to 227.098 Gram of Bulk Drug) (Equivalent to 951.931 Gram of total Bulk Drug) Drug Formulation/ Formulation Grade	1No.	TIMOLOL MALEATE USP	17.94 mg

RA concerned may take further necessary action as per above decision of NC

	Case No.:272/4/82-ALC4/2017	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
53	HQ File :01/82/050/00280/AM18/	RLA File :03/94/040/01145/AM17/	Lic.No/Date:0310812337 03.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
RAMIPRIL	1 kg	1	L-SERINE	5.74
		2	ECPP-ALANINE	1.23
		3	5% PALLADIUM ON CARBON CATALYST	0.200

RA may take appropriate action as per the decision of Norms Committee

	Case No.:277/4/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00285/AM18/	RLA File :03/94/040/01181/AM17/	Lic.No/Date:0310812323 03.04.2017	Defer Date:

54 **Decision:** The Committee considered case as per agenda in the presence of the technical experts and it was decided to call the following information / documents from the firm:

i) Copy of DML for each export product
ii) Master Batch Formula for each export product
iii) NOC from Ministry of Environment Forest and Climate Change

	Case No.:252/4/82-ALC4/2017	Party Name:WAXSEN LIFESCIENCE PVT. LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00260/AM18/	RLA File :03/95/040/01042/AM17/	Lic.No/Date:0310812370 05.04.2017	

55 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
3,5-DICINNAMOYL-2-DEOXY-2,2-DIFLUOROCYTIDINE	1 kg	1	TRIMETHYSILYL TRIFLUOROMETHANE SULFONATE	1.326 kg
		2	DICHLOROMETHANE	3.90 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:266/4/82-ALC4/2017	Party Name: APEX PHARMA,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00274/AM18/	RLA File :03/94/040/00003/AM18/	Lic.No/Date:0310812377 05.04.2017	

56 **Decision:** In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed

Selamectin 6% SPOT ON, Each pipetts contain Selamectin BP 6% W/V OR 60MG/ML (Total 32000 Boxes & 96000 Pipetts) (3 Pipetts HS/ 1 ml in each boxes)	32000.000 Boxes	1	Selamectin API 99% Purity	5.100 kg

RA may take appropriate action as per the decision of Norms Committee

57	**Case No.:113/4/82-ALC4/2017**	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00121/AM18/	RLA File :05/24/040/00664/AM17/	Lic.No/Date:0510402174 06.04.2017	

Decision: Committee considered the case as per agenda and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee

58	**Case No.:132/4/82-ALC4/2017**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00140/AM18/	RLA File :05/24/040/00003/AM18/	Lic.No/Date:0510402176 06.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
ESTRONE	1 kg	1	1, 4-Androstadiene-3, 17-Dione (ADD)	1.40 kg
		2	Lithium metal	0.05 kg
		3	Phenanthrene	0.62 kg

RA may take appropriate action as per the decision of Norms Committee

59	**Case No.:320/4/82-ALC4/2017**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00328/AM18/	RLA File :09/24/040/00670/AM17/	Lic.No/Date:0910064868 06.04.2017	Defer Date:

Decision: Committee considered case as per agenda and it was decided to call from the firm a copy of Master Batch Formula (MBF).

60	**Case No.:107/4/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00115/AM18/	RLA File :31/83/040/00161/AM17/	Lic.No/Date:3110066691 10.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DNOVO BP818	1 kg	1	2,6 xylenol	1.06 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:257/4/82-ALC4/2017	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
61	HQ File :01/82/050/00265/AM18/	RLA File :03/95/040/00999/AM17/	Lic.No/Date:0310812435 11.04.2017	Defer Date:

Decision: Committee considered case as per agenda and it was decided to call from the firm a copy of complete technical details as per appendix 4E.

	Case No.:259/4/82-ALC4/2017	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00267/AM18/	RLA File :03/95/040/00023/AM18/	Lic.No/Date:0310812492 13.04.2017	

62 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Bricorr flow (Tetrakis (Hydroxymethyl) Phosphonium Sulphate (2 : 1)	1 kg	1	Bricorr 70a / Tolcide PS 70a	0.715

RA may take appropriate action as per the decision of Norms Committee

	Case No.:340/4/82-ALC4/2017	Party Name:GODAVARI DRUGS LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00348/AM18/	RLA File :09/24/040/00694/AM17/	Lic.No/Date:0910064920 13.04.2017	Defer Date:

63 **Decision:** Committee considered case as per agenda and it was decided to call from the firm following information:

i) Chemical reaction and manufacturing process,
ii) Stepwise chemical reaction and Molecular Weight,
iii) Percentage of yield on molar basis and details of solvent reactions along with complete technical details as per appendix 4E.

	Case No.:211/4/82-ALC4/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
64	HQ File :01/82/050/00219/AM18/	RLA File :05/24/040/00017/AM18/	Lic.No/Date:0510402237 18.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed gm/kg
Nurofen For Children	1 kg	1.	Ibuprofen	17.41
		2.	Tween 80 (Polysorbate 80)	0.0862
		3.	Glycerine	108.793
		4.	Lycasin 80/55 (Maltotol)	383.793
		5.	Saccharin Sodium 40/80	1.724
		6.	Citric Acid Monohydrate	3.448
		7.	Tri Sodium Citrate Dihydrate	4.388
		8.	Xanthan Gum	6.465
		9.	Sodium Chloride	0.984
		10.	Orange flavour	2.155
		11	Domiphen Bromide (BP)	0.0862
		12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
		13	DEVC,NURFN,GB,ORAL SUSPENSION (Syringe)	
		14	Pet Bottle	
		15	INSR,NURFN,NN PASTIC PLUGS	
		16	NFC 2 Percent Paper labels	
		17	NFC 2 Percent Paper Leaflets	
		18	NFC 2 Percent Mono cartons	

RA may take appropriate action as per the decision of Norms Committee.

65

Case No.:256/4/82-ALC4/2017	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00264/AM18/	RLA File :03/95/040/00925/AM17/	Lic.No/Date:0310812525 18.04.2017	

Decision: the light of earlier decision taken by NC in its 8/82 meeting dated 11.07.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
ALPHA PICOLINIC ACID	1 kg	1	2 CYANOPYRIDINE	1.23 kg
ZINC PICOLINATE	1 kg	1	2 CYANOPYRIDINE	0.948 kg
CHROMIUM PICOLINATE	1 kg	1	2 CYANOPYRIDINE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

66

Case No.:341/4/82-ALC4/2017	Party Name: HONOUR LAB LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
HQ File :01/82/050/00349/AM18/	RLA File :09/24/040/00035/AM18/	Lic.No/Date:0910064954 24.04.2017	Defer Date:

Decision: Deferred for comments of TE

67	**Case No.:373/4/82-ALC4/2017**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00381/AM18/	RLA File :03/94/040/00025/AM18/	Lic.No/Date:0310812788 25.04.2017	Defer Date:
	Decision: Deferred for comments of TE			

68	**Case No.:397/4/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/f00405/AM18/	RLA File :09/24/040/00208/AM17/	Lic.No/Date:0910064960 25.04.2017	

Decision: In the light of earlier decision taken by NC in its 11/82 meeting 24.01.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
DTP-HepB-Hib (Pentavalent vaccine) fully liquid combination vaccine, Single dose vial (0.5ml), pediatric dose Diphtheria, tetanus pertussis, hepatitis B recombinant and Haemophilus influenza type b (Hib) combined vaccine with Vaccine Vial Monitor (VVM) - 10000000 DOSES/VIALS	1 million Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
		2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
		3.	GLYCEROL	122.841 ltr.
		4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
		5.	POTASSIUM THYOCYNATE	169.742 gms
		6.	TRIS BUFFER	10.216 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
		8	YEAST EXTRACT	22.447 kg
		9	DEXTROSE (GLUCOSE)	35.937 kg
		10	L-CYSTINE	0.437 kg
		11	BACTO CASAMINO ACID	31.758 kg
		12	THIOMERSOL	0.379 kg
		13	SILICON EMULSION	16.5 kg
		14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
		15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
		17	CETAVLON	1537 gm
		18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
		19	L-TYROSINE	0.7841 kg
		20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
		21	VITAMIN B1 HCL	1.14 gm

			(THIAMINE HYDROCHLORIDE)	
		22	GLASS VIALS	1100000 nos
		23	RUBBER STOPPERS	1095638 nos
		24	ALUMINIUM CAPS/SEALS	1088334 nos
		25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee

69	**Case No.:380/4/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00388/AM18/	RLA File :03/94/040/00030/AM18/	Lic.No/Date:0310812922 27.04.2017	Defer Date:
	Decision: Deferred for comments of TE			

70	**Case No.:55/9/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00782/AM18/	RLA File :09/24/040/00207/AM17/	Lic.No/Date:0910064972 27.04.2017	

Decision: Committee considered case as per agenda and In the light of earlier decision taken by NC in its 3/82 meeting 05.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE, 10 DOSE(5 ML) VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	1 million vial	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	768.48 kg
		2.	AEROSIL 380 V (COLLIDAL ANH SILICA)	203.75 kg
		3.	GLYCEROL	1228.41ltr
		4.	TWEEN-20 (POLYSORBATE)	76.58 ltr.
		5.	POTASSIUM THYOCYNATE	1697.42 gms
		6.	TRIS BUFFER	102.16 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	276.65 kg
		8	YEAST EXTRACT	224.47 kg
		9	DEXTROSE (GLUCOSE)	359.37 kg
		10	L-CYSTINE	4.37 kg
		11	THIOMERSOL	3.79 kg
		12	ADIPIC DIHYDRAZIDE (ADH)	16.86 kg
		13	N-3-DIMETHYLAMINOPROPYL-N ETHYLCARBODIMIDE	1675.45 gm

			HCL (EDC)	
		14	SILICON EMULSION	165.00 kg
		15	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	14.41 kg
		16	CETAVLON	15.369 kg
		17	ALUMINIUM PHOSPHATE GEL 2%	769.91 kg
		18	L-TYROSINE	7.81 kg
		19	NZ CASE TT (CASEIN PEPTONE PLUS)	391.2 kg
		20	VITABIN B1 HCL (THIAMINE HYDROCHLORIDE)	11.45 gm
		21	GLASS VIALS SILCONISED 5ML	1100000 nos
		22	RUBBER STOPPERS	1085430 nos
		23	ALUMINIUM CAPS/SEALS	1076890 nos
		24	HEATMARKER VACCINE VIAL MONITOR LABELS (VVM LABELS)	1100000 nos
		25	SHIPPING INDICATORS (QTAG 2 PLUS)	1790 nos
		26	FILTERS & FILTER AIDS	2500 nos.
		27	BACTO CASAMINO ACID	317.58 kg

RA may take appropriate action as per the decision of Norms Committee.

71	**Case No.:142/4/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00150/AM18/	RLA File :31/83/040/00010/AM18/	Lic.No/Date:3110066712 01.05.2017	

Decision: In the light of earlier decision taken by NC in its 2/AM19 meeting dated 16.05.2018 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in MT
2,6 Xylidine	500.000 MT	1	2,6 xylenol	700.000 MT
		2	Catalyst	Not allow as specific description not given

RA may take appropriate action as per the decision of Norms Committee

72	**Case No.:205/4/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00213/AM18/	RLA File :52/24/040/00004/AM18/	Lic.No/Date:5210042246 01.05.2017	Defer Date:

Decision: Deferred for comments of TE

73	**Case No.:221/4/82-ALC4/2017**	Party Name:BAROQUE PHARMACEUTICALS PVT. LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00229/AM18/	RLA File :08/24/040/00536/AM17/	Lic.No/Date:0810140185 01.05.2017	Defer Date:
	Decision: Deferred for comments of TE			

74	**Case No.:331/4/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00339/AM18/	RLA File :09/24/040/00044/AM18/	Lic.No/Date:0910064988 01.05.2017	Defer Date:

Decision: In the light of written comments received from department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed in kg
Ceftibuten	1 kg	1	3-Methyl-2-Buten-1-ol	3.114
		2	Acetone	1.51
		3	Acetonitrile	10.62
		4	Carbon Enoanticromos (Activated Carbon)	0.200
		5	Dimethyl formamide (DMF)	4.38
		6	GHYH (OR) 7-Phenylacetamide-3-Hydroxy-3-Cephem-4-Carboxylic Acid Diphenylmethyl Ester	2.977
		7	Isopropyl alcohol (IPA)	14.16
		8	Methanesulfonic acid (MSA)	0.403
		9	Methanesulfonyl chloride (MSC)	0.968
		10	Methanol (Methyl Alcohol)	24.81
		11	Methyl 4-Chloro Aceto Acetate	1.661
		12	Methyl-3-methoxy acrylate	1.62
		13	Methylene chloride (MDC)	108.00
		14	Potassium Carbonate (Anhydrous)	1.00
		15	Sodium borohydride	0.344
		16	Toluene	1.00
		17	Triethylamine (TEA)	3.214

RA may take appropriate action as per the decision of Norms Committee

75	**Case No.:206/4/82-ALC4/2017**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00214/AM18/	RLA File :05/24/040/00041/AM18/	Lic.No/Date:0510402443 03.05.2017	Defer Date:
	Decision: Deferred for comments of TE			

76	**Case No.:319/4/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00327/AM18/	RLA File :09/24/040/00069/AM18/	Lic.No/Date:0910065001 03.05.2017	

Decision: Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
5-O-Trityl -2,3-anhydrothymidine	1 kg	1	Betathymidine	0.600
		2	Triethyl amine	0.79
		3	Trityl chloride	0.76
		4	Methane sulfonyl chloride	0.310
		5	Tetrabutyl ammonium bromide	0.035
		6	Toluene	2.60

RA may take appropriate action as per the decision of Norms Committee

77	**Case No.:39/9/82-ALC4/2017**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00766/AM18/	RLA File :09/24/040/00047/AM18/	Lic.No/Date:0910065003 03.05.2017	

Decision: In the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1	L-VALINE	0.51 kg
		2	BENZYL CHLOROFORMATE	0.74 kg
		3	TOLUENE	0.526 kg
		4	HEXANE	0.79 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:75/9/82-ALC4/2017	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00802/AM18/	RLA File :09/24/040/00060/AM18/	Lic.No/Date:0910065005 03.05.2017	

78 **Decision:** Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
4-(SULPHAMOYL PHENYL) HYDRAZINE HYDROCHLORIDE	1 kg	1	4-AMINOBENZENE SULFONAMIDE (OR) SULFANILAMIDE	0.96 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:212/4/82-ALC4/2017	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00220/AM18/	RLA File :05/24/040/00024/AM18/	Lic.No/Date:0510402447 04.05.2017	

79 **Decision:** Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
SPIRAMYCIN TABLETS EACH FILM COATED TABLET CONTAINS SPIRAMYCIN EP 3 M.I.U.	Nos.	1	SPIRAMYCIN EP 8.0	3.06 MIU/tablet

RA should check DML of the export item and to calculate kg entitlement from MIU after taking conversion ratio from the applicant

RA may take appropriate action as per the decision of Norms Committee

	Case No.:378/4/82-ALC4/2017	Party Name:HIKAL LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00386/AM18/	RLA File :03/94/040/00078/AM18/	Lic.No/Date:0310813051 04.05.2017	

80 **Decision:** Committee considered case as per agenda and in light of earlier decision taken in meeting No. 49/82 held on 06.03.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Dichloro Aniline (Purity 99.5%)	1 Kg.	1.	2,6 Dichloro Para Nitro Aniline	1.47 kg
		2.	Sodium Nitrite	0.837 kg
		3.	Methanol	0.405 kg
		4.	Isopropyl Alcohol	0.860 kg

		5.	Raney Nickel	0.011 kg
		6.	Sulphuric Acid	Not allowed
		7.	Caustic Soda Lye	Not allowed

RA may take appropriate action as per the decision of Norms Committee.

81	**Case No.:59/9/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00786/AM18/	RLA File :09/24/040/00021/AM18/	Lic.No/Date:0910065008 04.05.2017	Defer Date:
	Decision: Deferred for comments			

82	**Case No.:478/4/82-ALC4/2017**	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00486/AM18/	RLA File :07/24/040/00012/AM18/	Lic.No/Date:0710111546 05.05.2017	

Decision: In the light of earlier decision taken by NC in its 5/82 meeting dated 25.07.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Caffeine	10020.000 kg	1	Crude Caffeine (decaffeination from green coffee) Purity 52.83%	5600.000 kg
Coffee Extracts	6150.000 kg	2	Crude Caffeine (decaffeination from green coffee) Purity 52.83%	12000.000 kg

The above norms is allowed as one time basis and no repeat licence is allowed
RA concerned may take further necessary action as per above decision of NC

83	**Case No.:41/9/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00768/AM18/	RLA File :09/24/040/00073/AM18/	Lic.No/Date:0910065014 09.05.2017	

Decision: In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty. Allowed in kg
AFC OR (1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-	1.298

			ONE(VINCELACTAM)	
		3	D(-)TARTARIC ACID	0.78
		4	SODIUM BOROHYDRIDE	0.226
		5	ISOPROPYL ALCOHOL	4.18
		6	METHANOL	4.75
		7	L(+) TARTARIC ACID	0.519

RA may take appropriate action as per the decision of Norms Committee

84	**Case No.:1/4/82-ALC4/2017**	Party Name:LEE PHARMA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00009/AM18/	RLA File :09/24/040/00084/AM18/	Lic.No/Date:0910065019 11.05.2017	Defer Date:
	Decision: Deferred for comments of TE			

85	**Case No.:48/9/82-ALC4/2017**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00775/AM18/	RLA File :09/24/040/00005/AM18/	Lic.No/Date:0910065025 11.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Voriconazole Powder for Injection 200 mg /Vial, 30 ml Vial USP	1 Number	1	Voriconazole USP	210 mg/vial
		2	Kleptose NF	3200 mg/vial
		3	Vials Glass	Relevant as per packing policy
		4	Rubber Stoppers Rubber	Relevant as per packing policy
		5	Seals Plastic	Relevant as per packing policy
		6	Filters Plastic	Consumable
		7	Tubing Plastic	Not allowed under policy

RA concerned may take further necessary action as per above decision of NC

86	**Case No.:56/9/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00783/AM18/	RLA File :09/24/040/00086/AM18/	Lic.No/Date:0910065017 11.05.2017	Defer Date:
	Decision: Deferred for comments of TE			

87

Case No.:58/9/82-ALC4/2017	Party Name:EYTAN LABS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00785/AM18/	RLA File :09/24/040/00034/AM18/	Lic.No/Date:0910065035 12.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CHE) OR CYCLOHEXYL ESTER	1 Kg.	1.	GLYOXYLIC ACID - 50%	0.743
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325
		3	CYTOSINE	0.428
		4	HEXAMETHYL DISILAZANE	0.698
		5	TRIETHYLAMINE	0.67
		6	METHYLENE CHLORIDE	1.56
		7	L-MENTHOL	0.751
		8	TRIPHOSGENE	0.40
		9	TOLUENE	1.56

RA concerned may take further necessary action as per above decision of NC

88

Case No.:83/9/82-ALC4/2017	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00810/AM18/	RLA File :09/24/040/00050/AM18/	Lic.No/Date:0910065030 12.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed Kg
ATAZANAVIR SULPHATE	1 Kg	1.	(2R,3S)-3-(tert-Butoxycarbonyl)amino-1,2-epoxy-4-phenylbutane	0.45
		2	Hydrazinecarboxylic acid 2 -[[4-(2-pyridinyl)phenyl]methyl]-,1,1-dimethylethyl ester	0.43
		3	Moc-L-tert-Leucine	0.60
		4	1-Ethyl-3-(dimethylaminopropyl)carbodiimide hydrochloride	0.65

RA concerned may take further necessary action as per above decision of NC

89

Case No.:84/9/82-ALC4/2017	Party Name:AAP PHARMA TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00811/AM18/	RLA File :09/24/040/00063/AM18/	Lic.No/Date:0910065032 12.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tert-Butyl ((5S,10R,Z)-5-amino-9-Fmoc amino-13,13-dimethyl-3,6-dioxo-1,1,1-triphenyl-7,12-dioxa-2,8-diazatetradec-8-en-10-yl)carbamate (CNOH-4)	1 kg	1	Fmoc-Asn(Trt)-OH (N-Fmoc, N-Trityl L-Aspargine)	1.20 kg
		2	Boc-Ser (tBu)-OH	0.75 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:38/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00765/AM18/	RLA File :09/24/040/00061/AM18/	Lic.No/Date:0910065044 15.05.2017	

90

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
ZOFENOPRIL CALCIUM	1 Kg	1.	Cis-4-phenylthio-L-proline hydrochloric acid	1.25
		2	Methanol	5.00
		3	Methylene Dichloride (MDC)	2.75
		4	Toluene	2.00
		5	S-(-)-3-Benzoylthio-2-Methylpropionicacid (OR) S(-)3Benzoylthio2Me.propioacid	1.05

RA concerned may take further necessary action as per above decision of NC

	Case No.:64/9/82-ALC4/2017	Party Name:HETERO DRUGS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00791/AM18/	RLA File :09/24/040/00076/AM18/	Lic.No/Date:0910065043 15.05.2017	

91

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tolvaptan	1 kg	1	7-chloro-1-(2-methyl-4-nitrobenzoyl)-5-oxo-2,3,4,5tetrahydro-1H-benzazepine	1.55 kg
		2	Sodium Borohydrate	0.125 kg
		3	Dimethyl formamide	0.130 kg

RA may take appropriate action as per the decision of Norms Committee

92	**Case No.:65/9/82-ALC4/2017**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**

HQ File :01/82/050/00792/AM18/	RLA File :09/24/040/00075/AM18/	Lic.No/Date:0910065042 15.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aprepitant	1 kg	1	(1R)-1[3,5bis(Trifluoromethyl) phenyl ethyl(2R,3S)-3-(4-Fluoro phenyl)morpholinyl ether ,p-Toluene sulfonic Acid salt	2.10 kg
		2	Methyl hydrazine carboxylate	0.56 kg

RA may take appropriate action as per the decision of Norms Committee

93

Case No.:395/4/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00403/AM18/	RLA File :05/23/040/00051/AM18/	Lic.No/Date:0510402578 16.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
PACLITAXEL INJECTION USP 30 mgI/ml. 5ml /Vial.	Nos.	1	PACLITAXEL USP	33.0 mg/5ml vial
PACLITAXEL INJECTION USP 100 mgI/ml. 16.67ml /Vial.	Nos.		PACLITAXEL USP	105.0 mg/16.67 ml /Vial.
PACLITAXEL INJECTION USP 260 mgI/ml. 43.4ml /Vial.	Nos.	1	PACLITAXEL USP	273.0 mg/43.4ml /Vial.
PACLITAXEL INJECTION USP 300 mgI/ml. 50ml /Vial.	Nos.	1	PACLITAXEL USP	315.0 mg/50.4ml /Vial.

RA may take appropriate action as per the decision of Norms Committee

94

Case No.:371/4/82-ALC4/2017	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00379/AM18/	RLA File :03/94/040/00149/AM18/	Lic.No/Date:0310813336 17.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product :

1. Desonide Cream 0.05% 15gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.563 Kgs)
2. Desonide Cream 0.05% 60gm (Net Wt. of Desonide USP Micronised (Sicor) is 2.250 Kgs)
3. Desonide Lotion 0.05% 59ml (Net Wt. of Desonide USP Micronised (Sicor) is 2.213 Kgs)
4. Desonide Lotion 0.05% 118ml (Net Wt. of Desonide USP Micronised (Sicor) is 2.360 Kgs)
5. Desonide Ointment 0.05% 15gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.563 Kgs)
6. Desonide Ointment 0.05% 60gm (Net Wt. of Desonide USP Micronised (Sicor) is 2.250 Kgs)

Sl. No.	Imort Items	For the Export of 1 No. Tablet					
		0.05% 15gm pack	0.05% 60gm pack	0.05% 59ml pack	0.05% 118ml pack	0.05% 15gm pack	0.05% 60gm pack
1	Desonide USP Micronised (Sicor)	0.00765 gm	0.0306 gm	0.301 gm	0.602 gm	0.00765 gm	0.0306 gm

RA may take appropriate action as per the decision of Norms Committee

	Case No.:385/4/82-ALC4/2017	Party Name: AARTI DRUGS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00393/AM18/	RLA File :03/94/040/00090/AM18/	Lic.No/Date:0310813319 17.05.2017	

95 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Levofloxacin Hemihydrate USP	1 kg	1	2,3,4,5 Tetrafluorobenzoyl Chloride	1.20
		2	N, Methyl Piperazine	0.432
		3	Ethyl 3 n n Dimethylamine Acrylate	0.641
		4	L-Alaninol	0.350

RA may take appropriate action as per the decision of Norms Committee

	Case No.:53/9/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00780/AM18/	RLA File :09/24/040/00088/AM18/	Lic.No/Date:0910065060 17.05.2017	

96 **Decision:** In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
HYDROXY HYDRO QUINONE OR 1,2,4-THB	1 kg	1	PARA BENZO QUINONE	1.37
		2	VANISPERSE / KRAFTSPERSE 1251	0.01

		3	ETHYL ACETATE	2.00
		4	HEXANE	4.88
		5	TOLUENE	3.54

RA may take appropriate action as per the decision of Norms Committee

97	**Case No.:61/9/82-ALC4/2017**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00788/AM18/	RLA File :09/24/040/00041/AM18/	Lic.No/Date:0910065058 17.05.2017	

Decision: In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA may take appropriate action as per the decision of Norms Committee

98	**Case No.:89/9/82-ALC4/2017**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00816/AM18/	RLA File :09/24/040/00089/AM18/	Lic.No/Date:0910065055 17.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYLESTER (CHE)	1 kg	1	Glyoxylic Acid 50%	0.743
		2	L (-) menthol	0.751
		3	Cyclohexane	0.79
		4	2,5-Dihydroxy-1,4-Dithiane (2,5-DHT)	0.325
		5	Cytosine	0.428
		6	Hexamethyl Disilazane	0.698
		7	Methylene Dichloride	1.56

RA concerned may take further necessary action as per above decision of NC

99	**Case No.:45/9/82-ALC4/2017**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00772/AM18/	RLA File :09/24/040/00074/AM18/	Lic.No/Date:0910065073 18.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Compresso CIP 65(Ciprofloxacin HCl Granules 65%)	1 kg	1	Ciprofloxacin HCL	0.6565
		2	Maize Starch	0.159

RA may take appropriate action as per the decision of Norms Committee

100	**Case No.:304/4/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00312/AM18/	RLA File :03/94/040/00162/AM18/	Lic.No/Date:0310813433 22.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Triamist Nasal Spray (120 MD) Triamcinolone Acetonide 55mcg Nasal Spray (120 MD) Each Spray delivers: Triamcinolone Acetonide 55mcg	Number	1	Triamcinolone Acetonide	6.732 mg/ pack
		2	PUMP VP3/100 FCS 20MM	Relevant as per packing policy
		3	20ML WHITE OPAQUE HDPE VIAL WITH 20MM NECK FINISH	
		4	NASAL ACTUATOR	

RA may take appropriate action as per the decision of Norms Committee

101	**Case No.:353/4/82-ALC4/2017**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00361/AM18/	RLA File :05/24/040/00078/AM18/	Lic.No/Date:0510402657 22.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MEROPENEM SODIUM STERILE USP (MEROPENEM FOR INJECTION)	1 kg	1	Meropenem Trihydrate (Non Sterile)	0.987 kg

RA may take appropriate action as per the decision of Norms Committee

102	**Case No.:356/4/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**

HQ File :01/82/050/00364/AM18/	RLA File :05/24/040/00045/AM18/	Lic.No/Date:0510402665 22.05.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

103	**Case No.:359/4/82-ALC4/2017**	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00367/AM18/	RLA File :08/24/040/00530/AM17/	Lic.No/Date:0810140332 23.05.2017	Defer Date:

Decision: Deferred for comments of TE

104	**Case No.:46/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00773/AM18/	RLA File :09/24/040/00052/AM18/	Lic.No/Date:0910065089 23.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1-BROMO-2-IODOBENZENE	1 kg	1	2-BROMOANILINE	1.086
		2	POTASSIUM IODIDE	0.733
		3	CYCLOHEXANE	2.75

RA may take appropriate action as per the decision of Norms Committee

105	**Case No.:57/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File : 01/82/050/00784/AM18/	RLA File :09/24/040/00010/AM18/	Lic.No/Date:0910065090 23.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AMANTADINE HYDROCHLORIDE CAPSULES USP 100 mg	Nos.	1	AMANTADINE HYDROCHLORIDE	102 mg /100 mg capsule

RA may take appropriate action as per the decision of Norms Committee

106	**Case No.:93/9/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00820/AM18/	RLA File :09/24/040/00057/AM18/	Lic.No/Date:0910065091 24.05.2017	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms As applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee

107	**Case No.:390/4/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00398/AM18/	RLA File :03/94/040/00132/AM18/	Lic.No/Date:0310813643 29.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
RAMIPRIL	1 kg	1	L-SERINE	5.74
		2	ECPP-ALANINE	1.23
		3	5% PALLADIUM ON CARBON CATALYST	0.200

RA may take appropriate action as per the decision of Norms Committee

108	**Case No.:404/4/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00412/AM18/	RLA File :05/23/040/00088/AM18/	Lic.No/Date:0510402750 30.05.2017	

Decision: In the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Vinorelbine Injections 10mg/1ml.	1 Number	1	Vinorelbine Tartrate IP/USP. IP/USP	15.239 mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 13mm Daikyo Fluorotec S2-F451W D777-1. Rubber Stoppers 13mm dia coated.	Relevant as per packing policy
Vinorelbine Injections 50mg/5ml	1 Number	1	Vinorelbine Tartrate IP/USP. IP/USP	76.195mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 20mm Fluorotec 1242-1888 WSTR. Rubber Stoppers 20mm dia coated.	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

109	**Case No.:425/4/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00433/AM18/	RLA File :03/95/040/00147/AM18/	Lic.No/Date:0310813655 30.05.2017	

Decision: In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Griseofulvin Tablets USP 500 mg (2,000 Bottles x 100 Per Bottle = 2,00,000 Tablets) (Net Content Weight = 100.000 kgs)	Bottles	1	Griseofulvin USP	510.0 mg /tablet

RA may take appropriate action as per the decision of Norms Committee

110	**Case No.:42/9/82-ALC4/2017**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00769/AM18/	RLA File :09/24/040/00099/AM18/	Lic.No/Date:0910065110 30.05.2017	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower no repeat one time basis only:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Haloperidol Injection USP 5mg/ml, 1ml Single dose Prefilled Syringe USP	400000.000 Nos.	1	Haloperidol USP	2.200 kg
		2	Barrel Syringes Glass	Relevan as per packing policy
		3	OVS Tip Caps Plastic	
		4	Plunger Stoppers Rubber	
		5	Plunger Rods Plastic	
		6	Preventis Plastic	
		7	Medical Grade Paper Paper	
		8	Tubing Plastic	Not allowed (Consumable)

RA may take appropriate action as per the decision of Norms Committee

111	**Case No.:413/4/82-ALC4/2017**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00421/AM18/	RLA File :34/24/040/00051/AM18/	Lic.No/Date:3410043248 31.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Olmesartan Medoxomil Tablets 5 mg
Olmesartan Medoxomil Tablets 10 mg
Olmesartan Medoxomil Tablets 20 mg
Olmesartan Medoxomil Tablets 40 mg
Olmesartan + hctz 20mg /12.5
Olmesartan + hctz 20mg /25
Olmesartan + hctz 40mg /12.5
Olmesartan + hctz 40mg /25

Norms allowed for Olmesartan Tablet

Sl. No.	Export product	Sl. No.	Import item allowed
1	Olmesartan Medoxomil Tablets 5 mg	1	Tablets 5.10 mg /5.0 mg tablet
2	Olmesartan Medoxomil Tablets 10 mg	2	Tablets 10.20 mg / 10 mg tablet
3	Olmesartan Medoxomil Tablets 20 mg	3	Tablets 20.4 mg / 20 mg tablet
4	Olmesartan Medoxomil Tablets 40 mg	4	Tablets 40.8 mg / 40 mg tablet

Norms allowed for 1 kg Olmesartan Medoxomil

Imort Items	SI. No.	Quantity allowed
Tritl Olmesartan Medoxomil	1	1.70 kg
Dichloromethane	2	2.70 kg
Acetone	3	1.58 kg

RA may take appropriate action as per the decision of Norms Committee

112	**Case No.:62/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00789/AM18/	RLA File :09/24/040/00316/AM17/	Lic.No/Date:0910065116 31.05.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

113	**Case No.:71/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00798/AM18/	RLA File :09/24/040/00590/AM17/	Lic.No/Date:0910065113 31.05.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

114	**Case No.:87/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00814/AM18/	RLA File :09/24/040/00606/AM17/	Lic.No/Date:0910065115 31.05.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

115	**Case No.:43/9/82-ALC4/2017**	Party Name:EVEREST ORGANICS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00770/AM18/	RLA File :09/24/040/00098/AM18/	Lic.No/Date:0910065127 01.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
DEXLANSOPRAZOLE	1 kg	1	2,2,2-TRI FLUORO ETHANOL LIQUID MATERIAL	4.87
		2	2,3 LUTIDINE LIQUID MATERIAL	5.60
		3	CUMENE HYDRO PEROXIDE LIQUID MATERIAL	3.09
		4	HYDROGEN PEROXIDE LIQUID MATERIAL	4.76
		5	METHYLENE CHLORIDE LIQUID MATERIAL	12.50
		6	PIPERIDINE LIQUID MATERIAL	1.64
		7	ACETONE LIQUID MATERIAL	1.25

RA may take appropriate action as per the decision of Norms Committee

116	**Case No.:488/4/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00496/AM18/	RLA File :05/24/040/00109/AM18/	Lic.No/Date:0510403024 05.06.2017	

Decision: Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
THYMOL (ABOVE 98% PURITY)	1 kg	1	META CERESOL ABOVE 98.5% PURITY	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:439/4/82-ALC4/2017	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00447/AM18/	RLA File :03/95/040/00188/AM18/	Lic.No/Date:0310813814 07.06.2017	

117 **Decision:** In the light of earlier decision taken by NC in its 1/82 meeting dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl. No.	Item of Import	Quantity allowed kg
BACILLUS CEREUS (B.C.)	kg	1	PEPTONES	2.1 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:286/4/82-ALC4/2017	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00294/AM18/	RLA File :09/24/040/00139/AM18/	Lic.No/Date:0910065148 09.06.2017	

118 **Decision:** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/608/2012-PI (Norms) dt. 27.12.2012 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Sl. No.	Import items	Qty. allowed
ENTACAPONE	1kg	1	3-4,Dihydroxy 5 Nitrobenzaldehyde	1.14 kg
		2	N,N-Diethyl 2 Cyano Acetamide	1.55 kg

RA may take further action accordingly.

	Case No.:532/4/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00540/AM18/	RLA File :03/94/040/00179/AM18/	Lic.No/Date:0310813905 12.06.2017	

119 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

120	**Case No.:521/4/82-ALC4/2017**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00529/AM18/	RLA File :03/94/040/00219/AM18/	Lic.No/Date:0310814019 15.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export item	Qty.	Import item	Qty. Allowed
Cetylpyridinium Chloride Antiseptic Sugar Free Lozenges with all Flavours. Each lozenge contains Cetylpyridinium Chloride 1.33 mg, Isomalt ST-M 2591.86 mg. Net Content Cetylpyridinium Chloride 1.787 Kgs, Isomalt ST-M 3483.46 Kgs.	1344000 Nos.	Cetylpyridinium Chloride	1.823 kg
		Isomalt ST-M	3553.129 kg

RA concerned may take necessary action as per decision of Norms Committee.

121	**Case No.:86/9/82-ALC4/2017**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00813/AM18/	RLA File :09/24/040/00164/AM18/	Lic.No/Date:0910065178 19.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical representative of Department of Industrial Policy & Promotion (DIPP, Chemical) and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
O-3,4,5-trifluorophenyl chlorothioformate	1 Kg.	1.	3, 4, 5-TRIFLUOROPHENOL	0.846 kg

RA concerned may take further necessary action as per above decision of NC.

122	**Case No.:447/4/82-ALC4/2017**	Party Name: ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00455/AM18/	RLA File :05/23/040/00028/AM18/	Lic.No/Date:0510403173 20.06.2017	

Decision: The Committee considered the case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ampicillin Trihydrate (From 6-APA Route)	1 kg	1	6-Amino penicillanic acid(6-APA)	0.596 kg
		2	D-(-)-Alpha phenyl glycine base(PG base)	0.417 kg

	3	Immobilized amidase (HIT-ABC)	0.0027 kg

RA may take appropriate action as per the decision of Norms Committee.

123

Case No.:507/4/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00515/AM18/	RLA File :03/94/040/00230/AM18/	Lic.No/Date:0310814175 21.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

124

Case No.:523/4/82-ALC4/2017	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00531/AM18/	RLA File :03/94/040/00203/AM18/	Lic.No/Date:0310814172 21.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

EXPORT PRODUCT : Augmathex, 457, Augmathex 156.25, Augmathex 312.50, Augmathex 228.50 and Augmathex 281.25 Oral Suspension 1 No. bottle.

SI. No.	**Imort Items**	**For Export of N No. bottle**				
		Augmathex 457 Suspension	Augmathex 156.25 Suspension	Augmathex 312.50 Suspension	Augmathex 228.50 Suspension	Augmathex 281.25 Suspension
1	Amoxicillin Trihydrate BP (Plain)	5.88 gm	2.625 gm	3.15 gm	2.94 gm	3.15 gm
2	Potassium Clavulanate with Silicon Dioxide 1:1	1.98 gm	1.551 gm	1.861 gm	0.99 gm	0.93 gm

RA may take appropriate action as per the decision of Norms Committee

125

Case No.:558/4/82-ALC4/2017	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**

HQ File :01/82/050/00566/AM18/	RLA File :03/95/040/00260/AM18/	Lic.No/Date:0310814205 22.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
PREGABALIN IR PELLETS 25 %	1 kg	1	PREGABALIN	0.2525 kg
PREGABALIN IR PELLETS 50 %	1 kg	1	PREGABALIN	0.505 kg
PREGABALIN IR PELLETS 75 %	1 kg	1	PREGABALIN	0.7575 kg

RA concerned may take further necessary action as per above decision of NC

126

Case No.:561/4/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00569/AM18/	RLA File :03/95/040/00266/AM18/	Lic.No/Date:0310814211 22.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DI-OCTYLATED DIPHENYLAMINE(YALUB DODPA)	1 kg	1	DIPHENYLAMINE	0.50 kg
		2	DI-ISOBUTYLENE	0.64 kg
		3	ACTIVATED CLAY	0.1 kg

RA may take appropriate action as per the decision of Norms Committee

127

Case No.:49/9/82-ALC4/2017	Party Name: HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00776/AM18/	RLA File :09/24/040/00178/AM18/	Lic.No/Date:0910065201 22.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
5-O-Trityl - 2,3-anhydrothymidine	1 kg	1	Betathymidine	0.600
		2	Triethyl amine	0.79

		3	Trityl chloride	0.76	
		4	Methane sulfonyl chloride	0.310	
		5	Tetrabutyl ammonium bromide	0.035	
		6	Toluene	2.60	

RA may take appropriate action as per the decision of Norms Committee

128	**Case No.:52/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00779/AM18/	RLA File :09/24/040/00040/AM18/	Lic.No/Date:0910065196 22.06.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

129	**Case No.:67/9/82-ALC4/2017**	Party Name:TAGOOR CHEMICALS	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00794/AM18/	RLA File :09/24/040/00136/AM18/	Lic.No/Date:0910065197 22.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
1-(3-Chloropropyl)1,3-Dihydro-2H-benzimidazole-2-One	1 kg	1	Ortho phenylene Di amine	1.00 kg
		2	Methyl Aceto acetate	0.90 kg
		3	1-Bromo 3-chloro propane	1.17 kg

RA concerned may take further necessary action as per above decision of NC

130	**Case No.:82/9/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00809/AM18/	RLA File :09/24/040/00179/AM18/	Lic.No/Date:0910065202 22.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
(2R-cis)-5-(4-amino-1,2-dihydro-2-oxo-1-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid(2S,5R)-Methyl ester.	1 kg	1	Glyoxylic acid 50%	0.743
		2	Sodium bisulphite	0.60
		3	2,5-dihydroxy-1,4-dithiane	0.325

4	n-Hexane	1.00		
5	Triethyl amine	0.034		
6	Methane sulfonic acid	0.017		
7	Dimethyl formamide	0.26		
8	Cytosine	0.428		
9	Hexamethyl disilazane	0.698		
10	Toluene	1.56		
11	Methylene dichloride	2.63		

RA may take appropriate action as per the decision of Norms Committee

131

Case No.:85/9/82-ALC4/2017	Party Name:TAGOOR CHEMICALS	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00812/AM18/	RLA File :09/24/040/00137/AM18/	Lic.No/Date:0910065198 22.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in kg
5-Chloro-1-Piperidine-4-yl-1,3-Dihydro-2H-Benzimidazole-2-One	1 kg	1	Methyl Acrylate	2.32
		2	Ethyl chloro formate	2.18
		3	2,5 Dichloro Nitro Benzene	2.27

RA concerned may take further necessary action as per above decision of NC

132

Case No.:88/9/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
HQ File :01/82/050/00815/AM18/	RLA File :09/24/040/00141/AM18/	Lic.No/Date:0910065206 22.06.2017	

Decision: In the light of earlier decision taken by NC in its 14/82 meeting dated 24.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
REVERSACOL OCEAN BLUE	1 kg	1.	4,4 DIMETHYL BENZOPHENONE	1.400 kg
		2.	DIMETHYL SUCCINATE	4.000 kg
		3.	SODIUM ACETATE	0.600 kg
		4.	ETHANOL	6.00 kg
		5.	TRIMETHYL SILYL ACETYLENE (TMSA)	0.800 kg
		6.	SIRALOX	1.200 kg

		7.	TOLUENE	18.000 kg
		8.	TETRA HYDRO FURAN (THF)	9.000 kg
		9.	METHANOL	15.000 kg
		10.	HEXANE	3.000 kg

RA may take appropriate action as per the decision of Norms Committee.

133	**Case No.:51/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00778/AM18/	RLA File :09/24/040/00078/AM18/	Lic.No/Date:0910065210 23.06.2017	Defer Date:

Decision: The Committee observed that the firm neither attended the PH nor submit the details as asked for vide Minutes of the Meeting No. 1/82/ALC-4/2018, dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018), hence the Committee decided to give last opportunity to firm to attend PH and submit its reply, failing which, its case will be rejected

134	**Case No.:91/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00818/AM18/	RLA File :09/24/040/00154/AM18/	Lic.No/Date:0910065217 23.06.2017	

Decision: In the light of earlier decision taken by NC in its 14/82 meeting dated 31.07.2012 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in kg
1,2,3,5-TETRA-O-ACETYL-B-D-RIBOFURANOSE	1 kg	1	D-RIBOSE	1.123
		2	ISO PROPYL ALCOHOL	3.12
		3	TOLUENE	0.35

RA concerned may take further necessary action as per above decision of NC

135	**Case No.:513/4/82-ALC4/2017**	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00521/AM18/	RLA File :03/94/040/00254/AM18/	Lic.No/Date:0310814264 27.06.2017	

Decision: Committee considered case as per agenda and in light of decision taken in meeting no.12/82 dated 20.03.2018, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-3,DIMETHYLOL-5,5-DIMETHYL HYDANTOIN (DMDM Hydantoin 52%-55%) Assay 55% Max.	1 kg	1.	5,5 Dimethyl Hydantoin Assay min.99%ColourPure	0.382 kg

(BELGUARD DMDMH)			White	

A may take appropriate action as per the decision of Norms Committee.

136	**Case No.:538/4/82-ALC4/2017**	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00546/AM18/	RLA File :03/95/040/00288/AM18/	Lic.No/Date:0310814437 04.07.2017	

Decision: Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
INJECTIONS (RENONTRIKAL / KONTRISTAT / APROKAL)	400000 vials	1	APROTININ	0.896 kg

RA may take appropriate action as per the decision of Norms Committee

137	**Case No.:460/4/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00468/AM18/	RLA File :06/24/040/00013/AM18/	Lic.No/Date:0610038656 05.07.2017	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm following information

- **i. complete technical details as per appendix 4E**
- **ii. Molecular of weight and % of yield**
- **iii. Production and consumption data certified by central excise authority or CA**

138	**Case No.:481/4/82-ALC4/2017**	Party Name:DALAS BIOTECH LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00489/AM18/	RLA File :05/23/040/00040/AM18/	Lic.No/Date:0510403357 07.07.2017	

Decision: In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
D(-) P-HYDROXY PHENYL GLYCINE METHYL ESTER	1 kg	1	D (-) Para Hydroxy Phenyl Glycin Base	1.025

RA may take appropriate action as per the decision of Norms Committee

139	**Case No.:516/4/82-ALC4/2017**	Party Name:WANBURY LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00524/AM18/	RLA File :03/95/040/00306/AM18/	Lic.No/Date:0310814571 12.07.2017	

Decision: In the light of earlier decision taken by NC in its 16/82 meeting dated 23.01.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
SERTRALINE HYDROCHLORIDE	1 kg	1.	METHANOL	3.78
		2.	ISOPROPYL ALCOHOL	0.75
		3.	D MANDELIC ACID	0.392
		4.	TETRALONEIMINE	3.27
		5	n - Hexane	0.47

RA may take appropriate action as per the decision of Norms Committee.

140	**Case No.:470/4/82-ALC4/2017**	Party Name:RONAK CHEMICALS	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00478/AM18/	RLA File :34/24/040/00080/AM18/	Lic.No/Date:3410043342 18.07.2017	

Decision: Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in kg
ACETAMIDE	1 kg	1	ACETIC ACID	1.50 kg

RA concerned may take further necessary action as per above decision of NC

141	**Case No.:551/4/82-ALC4/2017**	Party Name:SPAK SURFACTANTS PVT.LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00559/AM18/	RLA File :03/95/040/00224/AM18/	Lic.No/Date:0310814753 21.07.2017	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower::

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SORBITAN MONO OLEATE	1 kg	1	Sorbitol 70% Solution	0.425 kg
		2	Oleic Acid	0.658 kg

RA may take appropriate action as per the decision of Norms Committee

142	**Case No.:483/4/82-ALC4/2017**	Party Name:CURETECH SKINCARE	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00491/AM18/	RLA File :22/24/040/00004/AM18/	Lic.No/Date:2210015742 24.07.2017	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms As applied by the firm under para 4.7 of HBP one time basis only no repeat licence allowed.

RA may take appropriate action as per the decision of Norms Committee

143	**Case No.:500/4/82-ALC4/2017**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00508/AM18/	RLA File :05/24/040/00148/AM18/	Lic.No/Date:0510403484 24.07.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed gm/kg
Nurofen For Children	1 kg	1.	Ibuprofen	17.41
		2.	Tween 80 (Polysorbate 80)	0.0862
		3.	Glycerine	108.793
		4.	Lycasin 80/55 (Maltotol)	383.793
		5.	Saccharin Sodium 40/80	1.724
		6.	Citric Acid Monohydrate	3.448
		7.	Tri Sodium Citrate Dihydrate	4.388
		8.	Xanthan Gum	6.465
		9.	Sodium Chloride	0.984
		10.	Orange flavour	2.155
		11	Domiphen Bromide (BP)	0.0862
		12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
		13	DEVC,NURFN,GB,ORAL SUSPENSION (Syringe)	
		14	Pet Bottle	
		15	INSR,NURFN,NN PASTIC PLUGS	
		16	NFC 2 Percent Paper labels	
		17	NFC 2 Percent Paper Leaflets	
		18	NFC 2 Percent Mono cartons	

RA may take appropriate action as per the decision of Norms Committee.

144	**Case No.:549/4/82-ALC4/2017**	Party Name:ROYAL PHARMA	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00557/AM18/	RLA File :03/95/040/00345/AM18/	Lic.No/Date:0310814834 25.07.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BICALUTAMIDE SULFIDE CHEMICAL NAME: N-[4-	1 Kg.	1.	N-[4-CYANO-3- (TRIFLUORO METHYL) PHENYL] METHACRYLAMIDE	0.709

CYANO-3-(TRIFLUORO METHYL)PHENYL]-3-[(4-FLUOROPHENYL THIO)] -2-HYDROXY-2-METHYL PROPIONALIDE		2.	4- FLUOROTHIOPHENOL	0.30

RA may take appropriate action as per the decision of Norms Committee

	Case No.:482/4/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00490/AM18/	RLA File :05/23/040/00170/AM18/	Lic.No/Date:0510403522 27.07.2017	

145

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
LEVOSIMENDAN INJECTION USP 2.5mgI/ml. 5ml /Vial.	Nos.	1	RELEVANT BULK DRUG LEVOSIMENDAN	13.75 mg/5ml vial
LEVOSIMENDAN INJECTION USP 2.5mgI/ml. 10ml /Vial.	Nos.	1	RELEVANT BULK DRUG LEVOSIMENDAN	27.50 mg/10 ml /Vial.

RA may take appropriate action as per the decision of Norms Committee

	Case No.:530/4/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00538/AM18/	RLA File :04/24/040/00079/AM18/	Lic.No/Date:0410163381 28.07.2017	

146

Decision: In the light of earlie decision taken by NC in its 3/82 meeting dated05.06.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed In kg
Pyrrolidine Nor Ephedrine or (1R,2S)-Pyrrolidinyl nor ephedrine)	1kg	1	Propiophenone	3.21
		2	Bromine	4.31
		3	Toluene	2.50
		4	Pyrrolidine	1.90
		5	Causticsoda Flakes	5.98
		6	L-Glutamic acid	0.89
		7	Acetone	2.67

RA concerned may take further necessary action as per above decision of NC

147	**Case No.:537/4/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV	Meet No/Date:6/82-ALC4/2018	**Status: Approved**

	LIMITED)	26.07.2018	
HQ File :01/82/050/00545/AM18/	RLA File :03/95/040/00358/AM18/	Lic.No/Date:0310814934 31.07.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Desipramine Hydrochloride Tablets, USP 50 MG	Nos.	1	Desipramine HCL	51.0 mg/50 mg tablet
Desipramine Hydrochloride Tablets, USP 100 MG	Nos.	1	Desipramine HCL	102.0 mg/100 mg tablet
Desipramine Hydrochloride Tablets, USP 150 MG	Nos.		Desipramine HCL	153.0 mg/150 mg tablet

RA may take appropriate action as per the decision of Norms Committee

	Case No.:531/4/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00539/AM18/	RLA File :04/24/040/00091/AM18/	Lic.No/Date:0410163391 01.08.2017	

148

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower

Export Product	Qty.	Sl.No.	Import items	Quantity allowed In kg
d-Threo Ritalinic Acid Hcl	1kg	1	2-Chloro Pyridine	6.68
		2	Benzyl Cyanide	8.33
		3	Potasium Hydroxide	15.52
		4	Dimethyl Sulphoxide	15.00
		5	Iso Propyl Alcohol	2.00
		6	Dichloromethane	5.54

RA concerned may take further necessary action as per above decision of NC

	Case No.:100/9/82-ALC4/2017	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00827/AM18/	RLA File :34/24/040/00069/AM18/	Lic.No/Date:3410043411 29.08.2017	

149

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CHLOROMETHYL ISOPROPYL CARBONATE	1 kg	1.	METHYLCHLORO FORMATE	0.943 kg

		2	ISOPROPYL ALCOHOL	0.25 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:97/9/82-ALC4/2017	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00824/AM18/	RLA File :17/24/040/00046/AM18/	Lic.No/Date:1710006662 05.09.2017	

150

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
LIOTHYRONINE SODIUM 20MCG TABLET, NET CONTENT OF IMPORT ITEM - LIOTHYRONINE SODIUM- 0.02mcg FOR EACH TABLET	Nos.	LIOTHYRONINE SODIUM	20.4mcg/20 mcg tablet

RA may take appropriate action as per the decision of Norms Committee

	Case No.:98/9/82-ALC4/2017	Party Name:SAVANNAH SURFACTANTS LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00825/AM18/	RLA File :17/24/040/00049/AM18/	Lic.No/Date:1710006664 08.09.2017	

151

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
SODIUM STEAROYL LACTYLATE (SSL)	1 kg	1.	STEARIC ACID, MASCID 1865	0.33 kg
		2	TRIPLE PRESSED STEARIC ACID MASCID 1801	0.33 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:101/9/82-ALC4/2017	Party Name:N R OILS	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
152	HQ File :01/82/050/00828/AM18/	RLA File :34/24/040/00113/AM18/	Lic.No/Date:3410043460 11.09.2017	

Decision: In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Methyl Nonyl Ketone	1 kg	1	Capric Acid (C-10 Acid)	1.402 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:104/9/82-ALC4/2017	Party Name:RONAK CHEMICALS	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00831/AM18/	RLA File :34/24/040/00138/AM18/	Lic.No/Date:3410043478 18.09.2017	

153 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
SODIUM 2 - ETHYL HEXANOATE	1 kg	1	2- ETHYL HEXANOIC ACID	0.912 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:7/9/82-ALC4/2017	Party Name:CATAPHARMA CHEMICALS PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00734/AM18/	RLA File :31/83/040/00141/AM17/	Lic.No/Date:3110066876 20.09.2017	

154 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
N - Methyl Piperazine (Pharma Grade) of purity not less than 99.5%.	1 kg	1	N - Methyl Piperazine of purity not more than 98%.	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:15/9/82-ALC4/2017	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00742/AM18/	RLA File :05/24/040/00279/AM18/	Lic.No/Date:0510404104 25.09.2017	

155 **Decision:** In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
L-CARVONE	1 kg	1	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS	1.9 kg

			TERPENE.STANDARD CITRUS TERPENE	

RA may take appropriate action as per the decision of Norms Committee

156	**Case No.:109/9/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00836/AM18/	RLA File :34/24/040/00166/AM18/	Lic.No/Date:3410043496 26.09.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Ceftriaxone Sodium for injection USP 1 gm (Total qty 140000 vials of 1gm, Net content 140 Kgs) (Each vial contains ceftriaxone Sodium 1 gm)	Nos.	STERILE CEFTRIAXONE SODIUM USP	1.16 gm per vial

RA may take appropriate action as per the decision of Norms Committee

157	**Case No.:110/9/82-ALC4/2017**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00837/AM18/	RLA File :34/24/040/00167/AM18/	Lic.No/Date:3410043505 27.09.2017	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm Chemistry, Molecular weight and recovering percentage of yield on methyl isobutyl Keton (MIBK)

158	**Case No.:16/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00743/AM18/	RLA File :05/24/040/00271/AM18/	Lic.No/Date:0510404164 03.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Plasticizer (DINP)	1 kg	1.	Phthalic Anhydride	0.355
		2	Iso Nonyl Alcohol	0.726

RA may take appropriate action as per the decision of Norms Committee

159	**Case No.:17/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:6/82-ALC4/2018	**Status: Approved**

			26.07.2018	
	HQ File :01/82/050/00744/AM18/	RLA File :05/24/040/00261/AM18/	Lic.No/Date:0510404163 03.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Plasticizer (DINP)	1 kg	1.	Phthalic Anhydride	0.355
		2	Iso Nonyl Alcohol	0.726

RA may take appropriate action as per the decision of Norms Committee

160	**Case No.:14/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00741/AM18/	RLA File :05/24/040/00280/AM18/	Lic.No/Date:0510404191 04.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Plasticizer (DINP)	1 kg	1.	Phthalic Anhydride	0.355
		2	Iso Nonyl Alcohol	0.726

RA may take appropriate action as per the decision of Norms Committee

161	**Case No.:21/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00748/AM18/	RLA File :05/24/040/00284/AM18/	Lic.No/Date:0510404193 04.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Plasticizer (DOP)	1 kg	1.	Phthalic Anhydride	0.3797 kg
		2	2 Ethyl Hexanol	0.700 kg

RA may take appropriate action as per the decision of Norms Committee

162	**Case No.:3/9/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**

HQ File :01/82/050/00730/AM18/	RLA File :04/24/040/00131/AM18/	Lic.No/Date:0410163566 05.10.2017	

Decision: In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
POTASSIUM CITRATE EXTENDED - RELEASE TABLETS USP 5mEq - 540MG NET API CONT:572.400MG / PER TABLETS INCL WASTAGE	Number	1.	TRIPOTASSIUM CITRATE USP	550.8 mg/ 5 mEq /540 mg tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 10mEq - 1080MG NET API CONT: 1144.8MG / PER TABLET INCL WASTAGE.	Number	2	TRIPOTASSIUM CITRATE USP	1101.6 mg/ 10 mEq /1080 mg tablet
POTASSIUM CITRATE EXTENDED RELEASE TABLETS USP 15mEq - 1620MG NET API CONT:1717.200MG / PER TABLET INCL WASTAGE	Number	3	TRIPOTASSIUM CITRATE	1652.4 mg/ 15 mEq /1620 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

163	**Case No.:26/9/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00753/AM18/	RLA File :05/23/040/00223/AM18/	Lic.No/Date:0510404200 05.10.2017	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

164	**Case No.:25/9/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00752/AM18/	RLA File :05/23/040/00254/AM18/	Lic.No/Date:0510404221 09.10.2017	Defer Date:

Decision: Deferred for comments of TE

165	**Case No.:2/9/82-ALC4/2017**	Party Name:GLOBAL PHARMA HEALTH CARE	Meet No/Date:6/82-ALC4/2018	**Status: Approved**

		PVT LTD	26.07.2018	
	HQ File :01/82/050/00729/AM18/	RLA File :04/24/040/00137/AM18/	Lic.No/Date:0410163585 10.10.2017	

Decision: In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
HYOSCINE BUTYL BROMIDE 10MG	tablets	1.	HYOSCINE BUTYL BROMIDE IP/BP	10.2 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

166	**Case No.:11/9/82-ALC4/2017**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00738/AM18/	RLA File :52/24/040/00038/AM18/	Lic.No/Date:5210042405 11.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
ARTEMETHER	1 kg	1	ARTEMISININ	1.235 kg

RA may take appropriate action as per the decision of Norms Committee

167	**Case No.:4/9/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00731/AM18/	RLA File :31/83/040/00085/AM18/	Lic.No/Date:3110066888 12.10.2017	

Decision: In the light of earlier decision taken by NC in its 2 and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2,6 Xylidine	1 kg	1	2,6 xylenol	1.40 kg
		2	Catalyst	Not allow as specific description not given

RA may take appropriate action as per the decision of Norms Committee

168	**Case No.:10/9/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00737/AM18/	RLA File :08/24/040/00207/AM18/	Lic.No/Date:0810141148 12.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
FLUOCINONIDE TOPICAL SOLUTION USP 0.05% (0.5 MG/ML) (60 ML)	Nos.	1.	FLUOCINONIDE USP	30.6 mg/60 ml bottle
		2	DEHYDRATED ALCOHOL USP	16.59 gm/60 ml bottle

RA may take appropriate action as per the decision of Norms Committee

169	**Case No.:8/9/82-ALC4/2017**	Party Name:FINECURE PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00735/AM18/	RLA File :08/24/040/00041/AM18/	Lic.No/Date:0810141158 13.10.2017	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed mg/tablet
CO- AMOXICLAV TABLETS BP 625 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 625 MG IP/	Nos.	1	AMOXICILLIN TRIHYDRATE IP/USP/BP 1.16 Kg equivalent to 1 Kg Amoxicillin	585.36
		2	POTASSIUM CLAVULANATE DILUTED IP/ BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	303.4
		3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
		4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	

RA may take appropriate action as per the decision of Norms Committee

170	**Case No.:33/9/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00760/AM18/	RLA File :04/24/040/00144/AM18/	Lic.No/Date:0410163599 16.10.2017	Defer Date:
	Decision: Deferred for comments of TE			

171	**Case No.:111/9/82-ALC4/2017**	Party Name:REINE LIFESCIENCE	Meet No/Date:6/82-ALC4/2018	**Status: Approved**

			26.07.2018	
	HQ File :01/82/050/00838/AM18/	RLA File :34/24/040/00177/AM18/	Lic.No/Date:3410043546 16.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Sevelamer Hydrochloride	1 kg	1	Allyamine	1.012
Sevelamer Carbonate	1 kg	2	Allyamine	1.012

RA may take appropriate action as per the decision of Norms Committee

172	**Case No.:19/9/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00746/AM18/	RLA File :08/24/040/00215/AM18/	Lic.No/Date:0810141214 18.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
BISOPROLOL TABLETS 1.25 MG	Nos.	1.	BISOPROLOL FUMARATE USP/PH EUR	1.275 mg/1.25 mg tablet
BISOPROLOL TABLETS 2.5 MG / BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 2.5/6.25 MG	Nos.		BISOPROLOL FUMARATE USP/PH EUR	2.55 mg/2.5 mg tablet
BISOPROLOL TABLETS 5 MG / BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 5/6.25 MG	Nos.		BISOPROLOL FUMARATE USP/PH EUR	5.10 mg/5 mg tablet
BISOPROLOL TABLETS 10 MG / BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 10/6.25 MG	Nos.		BISOPROLOL FUMARATE USP/PH EUR	10.2 mg/10 mg tablet

RA may take appropriate action as per the decision of Norms Committee

173	**Case No.:35/9/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:5210042414	Defer Date:

:01/82/050/00762/AM18/	:52/24/040/00036/AM18/	23.10.2017	
Decision: Deferred for comments of TE			

	Case No.:18/9/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00745/AM18/	RLA File :05/24/040/00312/AM18/	Lic.No/Date:0510404362 24.10.2017	
174	**Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
PVC PLASTICIZER (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.355 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:22/9/82-ALC4/2017	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00749/AM18/	RLA File :02/24/040/00108/AM18/	Lic.No/Date:0210207903 24.10.2017	
175	**Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.10 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:23/9/82-ALC4/2017	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00750/AM18/	RLA File :02/24/040/00109/AM18/	Lic.No/Date:0210207904 24.10.2017	
176	**Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Papaverine Hydrochloride BP/Ph.Eur/USP/JP	1 kg	1	Papaverine Crude Content 95%	1.10 kg

RA may take appropriate action as per the decision of Norms Committee

177	**Case No.:34/9/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00761/AM18/	RLA File :04/24/040/00125/AM18/	Lic.No/Date:0410163619 25.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AMANTADINE HYDROCHLORIDE TABLETS USP 100MG (TOTAL 2697500 NOS)	1 kg	1.	AMANTADINE HYDROCHLORIDE USP	102 mg/100 mg Tablet
		2.	AVICEL PH 101 (MICRO CRYSTALLINE CELLULOSE 101NF)	40.0 mg/100 mg Tablet
		3.	MAGNESIUM STEARATE VEG NF/PH.EUR	1.50 mg/100 mg Tablet

RA may take appropriate action as per the decision of Norms Committee

178	**Case No.:6/9/82-ALC4/2017**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00733/AM18/	RLA File :04/24/040/00142/AM18/	Lic.No/Date:0410163624 26.10.2017	

Decision: In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
2-Fluoro-ara-adenine Triacetate	1 kg	1	Guanosine	4.73
		2	Tetrahydrofuran	2.09
		3	Acetonitrile	1.51
		4	Trifluoromethane sulfonic anhydride	0.94
		5	Ethyl Acetate	7.80
		6.	Toluene	0.093
		7.	Acetone	6.06
		8	Acetic Anhydride	8.79

RA concerned may take further necessary action as per above decision of NC.

179	**Case No.:24/9/82-ALC4/2017**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00751/AM18/	RLA File :05/24/040/00320/AM18/	Lic.No/Date:0510404401 30.10.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed gm/kg
Nurofen For Children	1 kg	1.	Ibuprofen	17.41
		2.	Tween 80 (Polysorbate 80)	0.0862
		3.	Glycerine	108.793
		4.	Lycasin 80/55 (Maltotol)	383.793
		5.	Saccharin Sodium 40/80	1.724
		6.	Citric Acid Monohydrate	3.448
		7.	Tri Sodium Citrate Dihydrate	4.388
		8.	Xanthan Gum	6.465
		9.	Sodium Chloride	0.984
		10.	Orange flavour	2.155
		11	Domiphen Bromide (BP)	0.0862
		12	987 PP28mm M-LOC H&A White T/E	Relevant as per packing policy
		13	DEVC,NURFN,GB,ORAL SUSPENSION (Syringe)	
		14	Pet Bottle	
		15	INSR,NURFN,NN PASTIC PLUGS	
		16	NFC 2 Percent Paper labels	
		17	NFC 2 Percent Paper Leaflets	
		18	NFC 2 Percent Mono cartons	

RA may take appropriate action as per the decision of Norms Committee

180	**Case No.:95/9/82-ALC4/2017**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00822/AM18/	RLA File :32/24/040/00024/AM18/	Lic.No/Date:3210078279 01.11.2017	

Decision: In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	Import Product	Quantity Allowed
Enamber / Kephalis / Tetrambrone	1 kg	Triethyl Orthoformate	2.400 kg

RA may take appropriate action as per the decision of Norms Committee

181	**Case No.:28/9/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00755/AM18/	RLA File :31/83/040/00091/AM18/	Lic.No/Date:3110066900 02.11.2017	

Decision: In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm

whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16
		2.	GBL CATAYLYST	0.001

RA may take appropriate action as per the decision of Norms Committee

	Case No.:29/9/82-ALC4/2017	Party Name:BALAJI AMINES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00756/AM18/	RLA File :31/83/040/00090/AM18/	Lic.No/Date:3110066899 02.11.2017	

182 **Decision:** In the light of earlier decision taken by NC in its 5/82 meeting dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.377 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	GAMMA BUTYROLACTONE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:30/9/82-ALC4/2017	Party Name:BALAJI AMINES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00757/AM18/	RLA File :31/83/040/00092/AM18/	Lic.No/Date:3110066901 02.11.2017	

183 **Decision:** In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:31/9/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/00758/AM18/	RLA File :05/23/040/00255/AM18/	Lic.No/Date:0510404482 02.11.2017	

184 **Decision:** In the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed

Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.057 kg
		3	Ammonia	0.76 kg
		4	Alumino Silicate Catalyst	0.82 kg
		5	Propionaldehyde	0.007 kg

RA may take appropriate action as per the decision of Norms Committee

185	**Case No.:32/9/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Deferred**
	HQ File :01/82/050/00759/AM18/	RLA File :05/23/040/00256/AM18/	Lic.No/Date:0510404483 02.11.2017	Defer Date:
	Decision: Deferred for comments of TE			

186	**Case No.:67/12/82-ALC4/2017**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/82-ALC4/2018 26.07.2018	**Status: Approved**
	HQ File :01/82/050/01022/AM18/	RLA File :03/94/040/00595/AM18/	Lic.No/Date:0310817117 16.11.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DIPHENYL OCTYL PHOSPHITE	1 kg	1.	YELLOW PHOSPHORUS	0.096 kg
		2.	PHENOL	0.59 kg
		3.	2-ETHYL HEXYL ALCOHOL / 2-ETHYL HEXANOL	0.415 kg

RA may take appropriate action as per the decision of Norms Committee.

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